(c) The Central Sanctioning and Monitoring Committee (CSMC) of the Ministry of Urban Development has considered and approved release of further installments in respect of 7 projects of Jaipur and Ajmer in its 98th meeting held on 26/07/2011. Funds for all projects are released as per guidelines of UIG of JNNURM.

Encroachment of land in Lado Sarai, Delhi

1238. DR. JANARDHAN WAGHMARE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether encroachment was existing on the land bearing Khasra No. 433/221 measuring 66 Bighas and 6 Bishwa of Village Lado Sarai, New Delhi at the time when it was acquired *vide* Award No. 21/89-90 ostensibly for public purposes and present status of the encroachment continues to be same;
 - (b) if so, whether it is not a clear case of criminality of high magnitude; and
- (c) the names of the officials concerned allegedly the part of the *quid prop quo* in the said land grabbing case?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Delhi Development Authority of Government of NCT of Delhi have indicated that the Khasra No. 433/221 (66 Bighas 06 Bishwa) is not existing in Village Lado Sarai. The Khasra No. 433/221 is existing in Village Lado Sarai, which was acquired *vide* Award No. 21/89-90. The total area of acquired Land in this award is 66 Bighas 06 Bishwa.

However, the possession of land measuring-only 63 Bighas 02 Bishwa was handed over by LAC, GNCTD to DDA on 16.05.2008. This land is presently fenced and free from encroachment.

As per GNCTD, the remaining awarded land measuring 03 Bighas 04 Bishwa was built up on site in the shape of two Mandirs (Durga Mandir 03 Bighas and Hanuman Mandir 04 Bishwa) at the time of award and the possession has not been handed over to DDA till date.

(b) and (c) The question does not arise in view of reply (a) above.

Allotment of land to private hospitals in Delhi

1239. SHRI MOHAMMED ADEEB: SHRI SABIR ALI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the names of private hospitals which have been allotted land in Delhi;
- (b) the rates at which each of such private hospital has been allotted land alongwith the terms and conditions thereof;